

ment have submitted their schemes for inclusion in the Fourth Plan;

(b) if so, the main features thereof;

(c) the estimated amount to be spent thereon; and

(d) the proposals for raising the funds for the schemes to be included in the plan?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) and (c). The main provisions as they emerged after discussions held in December, 1966 are :

	(Rs. crores)
Agricultural Programmes including C.D. & Cooperation	236.76
Irrigation & Power	396.98
Industry & Mining	32.18
Transport & Communications	71.70
Social Services	212.88
Miscellaneous	0.50
<b>TOTAL</b>	<b>951.00</b>

(d) The Fourth Plan outlay of Rs. 951 crores as indicated above was to be financed as under :—

Central Assistance	.. 261
State Resources	.. 690
<b>Total</b>	<b>951</b>

#### TRANSMITTER FOR MAHARASHTRA

3681. SHRI DEORAO PATIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have decided to instal a transmitter in Maharashtra; and

(b) if so, when it is likely to be installed?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). A transmitting centre at Parbhani in Maharashtra has been set up and is expected to be commissioned very shortly. The draft proposals for the 4th Five Year Plan include provision for setting up a Radio Station in Aurangabad/Jalgaon area. The project will be taken up for implementation when the foreign exchange and the necessary resources become available.

#### ALLOCATIONS MADE TO MAHARASHTRA FOR FIRST YEAR OF FOURTH PLAN

3682. SHRI DEORAO PATIL : Will the PRIME MINISTER be pleased to state :

(a) the amount of allocations made for Maharashtra during the first year of the Fourth Five Year Plan for implementation of the schemes under the said plan; and

(b) the amount actually paid to Maharashtra out of this allocation during the above period?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Rs. 25.50 crores was allocated.

(b) The admissible claim of the State Government against the above figure, so far, adds upto Rs. 25.36 crores.

#### THIRD EDITION OF "TIMES OF INDIA" FROM AHMEDABAD

3683. SHRI C. C. DESAI :  
SHRI R. K. AMIN :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Times of India has filed a declaration for the third edition to be started from Ahmedabad;

(b) whether the Times of India has asked for the permission of the Press Registrar for this purpose;

(c) whether the Press Registrar has given the necessary permission;

(d) whether Government have received any representations or communications from the small and medium newspapers in Gujarat protesting against the plans of the Times of India; and

(e) the action Government propose to take in this regard?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH):** (a) Yes, Sir.

(b) Under Section 6 of the present Registration of Books Act, 1867, clearance of the title by the Press Registrar is not necessary as the proposed paper is to be published by the same owners who are already bringing out newspapers under the same title, in the same language in different places. Permission of the Press Registrar is also not necessary for newsprint since in accordance with the newsprint allocation policy for 1967-68, new papers can be published from within the authorised quota of any unit.

(c) Does not arise.

(d) Yes, Sir.

(e) It is not possible for Government under the existing law to take any action in the matter but the Government nominated directors will be consulted.

#### EXPANSION OF "TIMES OF INDIA"

3684. **SHRI C. C. DESAI:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any report from the Government-nominated Chairman and Directors about the affairs of the "Times of India" and its expansion plans; and

(b) whether Government-nominated Directors have taken any steps consis-

tent with the broad social objectives of promoting the healthy growth of democratic press?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH):** (a) and (b). The present Chairman of Messrs. Bennett Coleman & Co., Limited, which owns and controls the *Times of India*, was appointed by the Companies Tribunal under section 403 of the Companies Act, 1956 and was not nominated by the Government. The Government has appointed two Directors under section 408 of the Companies Act, 1956, on the Board of Directors.

Government have received no communication from Messrs. Bennett Coleman & Co., Limited regarding the expansion plans of the *Times of India*. Government have received information about the new edition of the *Times of India* from Ahmedabad. The nominated directors will be consulted in the course.

#### WORK CHARGED STAFF OF A.I.R.

3685. **SHRI ABDUL GHANI DAR:** Will the Minister of INFORMATION AND BROADCASTING be please to state:

(a) whether any procedure has been laid down to absorb work-charged Staff of A.I.R. into regular establishment;

(b) if so, the broad details thereof; and

(c) if not, the reasons therefor?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH):** (a) Yes, Sir.

(b) Eighty percent of the non-Industrial work-charged posts are being converted into regular posts and such of the work-charged staff as were recruited through the Employment Exchanges and were within the upper age limit prescribed for the category of regular posts against which they are to be absorbed at the time of their appointment on the work-charged establishment of A.I.R. will be absorbed.